

(P)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.404/99

DATE OF ORDER : 26.3.1999

Between :-

T.Mahender Kumar

... Applicant

And

1. The General Manager,
India Government Mint (IG Mint),
Saifabad, Hyderabad.
2. The District Employment Officer,
Hyderabad District Employment Exchange
(Clerical), Chikkadpally, Hyderabad.

... Respondents

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Counsel for the Applicant : Shri K.Nageswara Reddy

Counsel for the Respondents : Shri B.N.Sarma, Sr.CGSC for R-1
Shri P.Naveen Rao for R-2

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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... 2.

(13)

O R D E R

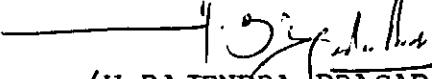
(Per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri K.Nageswara Reddy, learned counsel for the applicant, Sri B.N.Sarma, Senior Standing Counsel for Respondent No.1 and Sri Phani Raj on behalf of Sri P.Naveen Rao, learned counsel for Respondent No.2.

2. The Applicant is an aspirant to the post of a Recorder/LDC in the Respondent organisation. It is now stated that the recruitment process has not commenced yet and some correspondence is underway between Respondents 1 and 2. If the Applicant for the said post has already submitted his application, as stated by him, and if the same has been received by the office of Respondent-1, as admitted by him, the same will be scrutinised to determine his eligibility in terms of the qualifications prescribed etc., and if the application is complete and if he is eligible in all respects, the Applicant's candidature may be considered along with others and the selection(s) be finalised on the basis of the relative merits of all candidates.

3. Thus the O.A. is disposed of. No order as to costs.


(H.RAJENDRA PRASAD)
Member (A)


(D.H.NASIR)
Vice-Chairman

Dated: 26th March, 1999.
Dictated in Open Court.

